

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.71/MP/2021

Subject : Petition seeking directions to the Respondents for clearing the outstanding bills from August, 2011 to December, 2012 along with interest.

Date of Hearing : 28.11.2023

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : NILE Limited (NILE)

Respondents : Transmission Corporation of Andhra Pradesh Ltd. and 4 Ors.

Parties Present : Shri Sidhant Kumar, Advocate, AP Discoms
Shri Ekssha Kashyap, Advocate, AP Discoms
Shri D. Abhinav Rao, Advocate, Telangana Discoms
Shri Rahul Jajoo, Advocate, Telangana Discoms

Record of Proceedings

At the outset, learned counsel for the Respondents Telangana Discoms prayed for an adjournment on the grounds of non-availability of the arguing counsel. Learned counsel also pointed out that the Petitioner has not filed any rejoinder to the reply filed by the Respondents.

2. None was present on behalf of the Petitioner, despite notice.
3. Considering the request of the Respondents, the matter was adjourned. The Commission also permitted the Petitioner to file its rejoinder(s) to the replies, if any, within three weeks.
4. The Petition will be listed for the hearing on **14.2.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**